The Assam Local Authorities Grants (Charged) (Repealing) Act, 2022

Act No. 24 of 2023

Keywords:

To repeal the Assam Act No 23 of 1959
GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 20th February, 2023

No. LGL.259/2022/56.—The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 15th February, 2023 is hereby published for general information.

ASSAM ACT NO. XXIV OF 2023

(Received the assent of the Governor on 15th February, 2023)

THE ASSAM LOCAL AUTHORITIES GRANTS (CHARGED) (REPEALING) ACT, 2022
AN ACT

to repeal the Assam Local Authorities Grants (Charged) Act, 1959.

Preamble

Whereas it is expedient to repeal the Assam Local Authorities
Grants (Charged) Act, 1959;

It is hereby enacted in the Seventy-third Year of the Republic
of India as follows:-

1. (1) This Act may be called the Assam Local Authorities
Grants (Charged) (Repealing) Act, 2022,

(2) It extends to the whole of the State of Assam,

(3) It shall come into force at once.

Repeal and
savings

2. (1) The Assam Local Authorities Grants (Charged) Act, 1959 is hereby
repealed.

(2) Notwithstanding such repeal under section 2, the validity or effect or
consequence of anything already done or suffered or any right, title,
obligation or liability already acquired, accrued or incurred or any
remedy or proceeding in respect of any such right, title, obligation or
liability or penalty, claim or demand etc. already enforced under the
Act so repealed, shall be deemed to have been validly done or taken or
passed under the corresponding provisions of the Act, so repealed.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.